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12.08 hrs

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/Ministers.

MR. SPEAKER: Papers to be laid on the Table.

...(Interruptions)

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : अध्यक्ष महोदय, प्रधान मंत्री जी यहां बैठे हैं, प्रधान मंत्री जी सदन को बतायेंगे (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of of Shri P. Chidambaram, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2004-2005.

(Placed in Library, See No. LT 331/04)

MR. SPEAKER: Shri Mahavir Prasad.

...(Interruptions)

MR. SPEAKER: Nothing else will be recorded.

(Interruptions)*

लघु उद्योग मंत्री तथा कृषि और ग्रामीण उद्योग मंत्री (श्री महावीर प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ --

(1) (एक) कॉयर् उद्योग अधिनियम, 1953 की धारा 17 की उपधारा (4) के अंतर्गत कॉयर् बोर्ड, कोच्चि के वा 2002-2003 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) कॉयर् बोर्ड, कोच्चि के वा 2002-2003 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

2. उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 332/04)

***Not Recorded.**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF SHIPPING (SHRI T.R. BAALU): I beg to lay on the Table --

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2004-2005.

(Placed in Library, See No. LT 333/04)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 87 (E) published in Gazette of India dated the 30th January, 2004 approving the Paradip Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (ii) G.S.R. 99(E) published in Gazette of India dated the 4th February, 2004 approving the Madras Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (iii) G.S.R. 173 (E) published in Gazette of India dated the 4th March, 2004 approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2004.
- (iv) G.S.R. 188 (E) published in Gazette of India dated the 11th March, 2004 approving the Madras Port Trust Employees (Appointment, Promotion, etc.) Amendment Regulations, 2004.
- (v) G.S.R. 221 (E) published in Gazette of India dated the 26th March, 2004 approving the Visakhapatnam Port Trust Employees (Leave) Amendment Regulations, 2004.
- (vi) G.S.R. 222 (E) published in Gazette of India dated the 26th March, 2004 approving the Mumbai Port Trust Employees (Allotment and Occupancy of Residence) Amendment Regulations, 2004.
- (vii) G.S.R. 223 (E) published in Gazette of India dated the 26th March, 2004 approving the Kolkata Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (viii) G.S.R. 224 (E) published in Gazette of India dated the 26th March, 2004 approving the Madras Port Trust Employees' (Appointment, Promotion, etc.) Amendment Regulations, 2004.
- (ix) G.S.R. 237 (E) published in Gazette of India dated the 31st March, 2004 approving the Mormugao Port Employees' (Supplementary Leave) Amendment Regulations, 2004.
- (x) G.S.R. 255 (E) published in Gazette of India dated the 6th April, 2004 approving the Mormugao Port Employees (Leave) Amendment Regulations, 2004.
- (xi) G.S.R. 256 (E) published in Gazette of India dated the 6th April, 2004 approving the Kandla Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (xii) G.S.R. 275 (E) published in Gazette of India dated the 20th April, 2004 approving the Mormugao Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (xiii) G.S.R. 280 (E) published in Gazette of India dated the 23rd April, 2004 approving the Tuticorin Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (xiv) G.S.R. 281 (E) published in Gazette of India dated the 23rd April, 2004 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2004.

(xv) G.S.R. 282 (E) published in Gazette of India dated the 23rd April, 2004 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion etc.) Amendment Regulations, 2004.

(xvi) G.S.R. 341 (E) published in Gazette of India dated the 21st May, 2004 approving the Mumbai Port Trust (Pension Fund) Regulations, 2004.

(Placed in Library, See No. LT 334/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Kandla

Dock Labour Board, Kandla, for the year 2002-2003, alongwith Audited

Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 335/04)

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): I beg to lay on the Table a copy of each of the following papers (Hindi and English versions) –

(1) Detailed Demands for Grants of the Department of Posts for the year 2004-2005.

(2) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2004-2005.

(Placed in Library, See No. LT 336/04)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): I beg to lay on the Table-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 2004-2005.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the

Technology Development Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2002-2003.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

**(Placed in Library,
See No. LT 337/04)**

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

**(Placed in Library,
See No. LT 338/04)**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHAURI): I beg to lay on the Table –

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2004-2005.

(Placed in Library, See No. LT 339/04)

- (2) A copy each of the following Notifications (Hindi and English versions) under article 320 (5) of the Constitution:-

- (i) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 2003 published in Notification No. G.S.R. 405 published in Gazette of India dated the 22nd November, 2004.
- (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2004 published in Notification No. G.S.R. 67 published in Gazette of India dated the 6th March, 2004.

(Placed in Library, See No. LT 340/04)

(3) A copy of the All India Services (Provident Fund) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 176 published in Gazette of India dated the 29th May, 2004 under sub-section (2) of section 3 of the All India Services Act, 1951.

(Placed in Library, See No. LT 341/04)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**(Placed in Library,
See No. LT 342/04)**

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

**(Placed in Library,
See No. LT 343/04)**

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 2002-2003.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

**(Placed in Library,
See No. LT 344/04)**

- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2002-2003.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

**(Placed in Library,
See No. LT 345/04)**

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2002-2003.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2002-2003, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2002-2003.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

**(Placed in Library,
See No. LT 346/04)**

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Science, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Science, New Delhi, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (Placed in Library,
See No. LT 347/04)**
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2002-2003.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (Placed in Library,
See No. LT 348/04)**
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 2002-2003.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (Placed in Library,
See No. LT 349/04)**

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the

Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare for the year 2004-2005.

(Placed in Library, See No. LT 350/04)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (RAO INDERJIT SINGH): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2004-2005.

(Placed in Library, See No. LT 351/04)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 681 (E) published in Gazette of India dated the 11th June, 2004 making certain amendments in the Notification No. S.O. 1009 (E) dated the 10th November, 2000.

(ii) S.O. 553 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for construction, building, maintenance, management and operation of Railway Over Bridge on National Highway No. 67 in Karur District in the State of Tamil Nadu.

(iii) S.O. 678 (E) published in Gazette of India dated the 10th June, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.

(iv) S.O. 682 (E) published in Gazette of India dated the 14th June, 2004 regarding acquisition of land for four laning of National Highway No. 45B (Tiruchirappalli-Viralimali/Madurai Section) in the State of Tamil Nadu.

(v) S.O. 683 (E) published in Gazette of India dated the 14th June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tiindivanam – Villupuram - Trichy Section) in the State of Tamil Nadu.

(vi) S.O. 684 (E) published in Gazette of India dated the 14th June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tiindivanam – Villupuram - Trichy Section) in the State of Tamil Nadu.

(vii) S.O. 685 (E) published in Gazette of India dated the 14th June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tiindivanam – Villupuram - Trichy Section) in the State of Tamil Nadu.

(viii) S.O. 686 (E) published in Gazette of India dated the 14th June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijaywada –Visakhapatnam Section) in East

Godavari District in the State of Andhra Pradesh.

(ix) S.O. 687 (E) published in Gazette of India dated the 14th June, 2004 making certain amendments in the Notification No. S.O. 29(E) dated the 8th January, 2004.

(x) S.O. 688 (E) published in Gazette of India dated the 14th June, 2004 making certain amendments in the Notification No. S.O. 141(E) dated the 4th March, 1999.

(xi) S.O. 689 (E) and S.O. 690 (E) published in Gazette of India dated the 14th June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu – Tindivanam Section) in Kancheepuram district in the State of Tamil Nadu.

(xii) S.O. 699 (E) and S.O. 700 (E) published in Gazette of India dated the 17th June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu – Tindivanam Section) in Kancheepuram District in the State of Tamil Nadu.

(xiii) S.O. 701 (E) published in Gazette of India dated the 18th June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam – Villupuram – Trichy Section) in the State of Tamil Nadu.

(xiv) S.O. 703 (E) published in Gazette of India dated the 18th June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu-Tindivanam Section) and (Trichy-Viralimalai-Madurai Section) in the State of Tamil Nadu.

(xv) S.O. 729 (E) published in Gazette of India dated the 24th June, 2004 regarding rate of fee to be collected from users of four-laned stretch of National Highway No. 8 (Ratanpur-Himatnagar Section) in the State of Gujarat.

(xvi) S.O. 442 (E) published in Gazette of India dated the 1st April, 2004 regarding acquisition of land for four laning of National Highway No. 8A (Porbandar District Boarder) and (Rajkot Bypass) (Bamanbore Junction) on National Highway No.8B in Rajkot District in the State of Gujarat.

(xvii) S.O. 563 (E) published in Gazette of India dated the 11th May, 2004 regarding authorisation of District Revenue Officer, Office of the Collector and District Magistrate, Collectorate District Thrissur, Kerala to acquire land on National Highway No. 47 (Mannuthy-Aluva Section) for widening of the said National Highway in the State of Kerala.

(xviii) S.O. 595 (E) and S.O. 596 (E) published in Gazette of India dated the 18th May, 2004 regarding acquisition of land for four laning of National Highway No. 8 (Surat-Manor Tollway Project) in Valsad District in the State of Gujarat.

(xix) S.O. 599 (E) published in Gazette of India dated the 20th May, 2004 regarding authorisation of Officers mentioned in the Notification to acquire land for building (widening) of National Highway No. 31 in the States of Bihar and West Bengal.

(xx) S.O. 600 (E) published in Gazette of India dated the 20th May, 2004 regarding authorisation of Land Acquisition officer, Kamrup (Metro) District to acquire land for widening of National Highway No. 37 in the State of Assam.

(xxi) S.O. 601 (E) published in Gazette of India dated the 20th May, 2004 regarding authorisation of Sub-Divisional Officer (Sadar) Nagaon District to acquire land for widening of National Highway Nos. 36 and 54 in the State of Assam.

(xxii) S.O. 602 (E) published in Gazette of India dated the 20th May, 2004 regarding authorisation of Additional Deputy Commissioner, Morigaon District, Assam to acquire land for widening of National Highway Nos. 37 in the State of Assam.

(xxiii) S.O. 603 (E) published in Gazette of India dated the 20th May, 2004 regarding authorisation of Extra Assistant Commissioner (Revenue) Ri-Bhoi District, P.O. Nongpoh, Meghalaya to acquire land for widening of National Highway No. 37 in the State of Meghalaya.

(xxiv) S.O. 628 (E) published in Gazette of India dated the 26th May, 2004 making certain amendments in the Notification No. S.O. 1012 (E) dated the 2nd September, 2003.

(xxv) S.O. 629 (E) and S.O. 630 (E) published in Gazette of India dated the 26th May, 2004 regarding acquisition of land for widening of National Highway No. 28 (Lucknow-UP/Bihar Border) in the State of Uttar Pradesh.

(xxvi) S.O. 634 (E) published in Gazette of India dated the 27th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.

(xxvii) S.O. 645 (E) published in Gazette of India dated the 1st June, 2004 regarding authorisation of officers mentioned therein to acquire land for building (widening) of National Highway No. 7 in the State of Andhra Pradesh.

(Placed in Library, See No. LT 352/04)

(2) A copy of the National Highways Authority of India (Medical Attendance and Treatment) Amendment Regulation, 2004 (Hindi and English versions) published in Notification No. NHAR-12011/11/95-Admn. in Gazette of India dated the 19th March, 2004 under section 37 of the National Highways Authority of India Act, 1988.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xvi to xxvii) of item (1) and (2) above.

(Placed in Library, See No. LT 353/04)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2004-2005.

(Placed in Library, See No. LT 354/04)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2004-2005.

(Placed in Library, See No. LT 355/04)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2004-2005.

(Placed in Library, See No. LT 356/04)

MR. SPEAKER: Now, we come to Calling Attention.

...(Interruptions)

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : अध्यक्ष महोदय, मैंने जो प्रिविलेज मोशन दिया था, उसका क्या हुआ? ...(ब्यवधान)

MR. SPEAKER: It is under my consideration. I have not got it. I will come to you.

PROF. VIJAY KUMAR MALHOTRA : Sir, what is the fate of my privilege motion notice? ...*(Interruptions)*

MR. SPEAKER: I will find out the position and let you know.

Now, we shall take up the Calling Attention - Shri Basu Deb Acharia.